

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 317/89
TxAxNo.

198

DATE OF DECISION 2.8.1989

Shri D.G.Dhadage and 2 others. Petitioners

Shri S.R. Atre

Advocate for the Petitioner(s)

Versus

Union of India and others.

Respondents

Shri R.K.Shetty

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.S.Shah, Vice Chairman

PSS

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The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

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OA NO. 317/89

Shri D.G.Dhadage,
Nagardevala, Tal. &
Dist. Ahmednagar.

2. A.M.Datranga
Nalegaon, Ahmednagar.

3. S.A.S.Mohammad,
Bhingar, Camp,
Ahmednagar.

... Applicants

Vs.

1. Union of India through
the Secretary, Ministry
of Defence, New Delhi.

2. Chief Engineer, Southern
Command, Pune.

3. Chief Engineer, Pune Zone, Pune.

4. Garrison Engineer, Ahmednagar. ... Respondents

CORAM: Hon'ble Vice Chairman Shri P.S.Shah
Hon'ble Member (A) Shri P.S.Chaudhuri

Appearances :

Shri S.R.Atre
Advocate
for the Applicants

Shri R.K.Shetty
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 2.8.1989

(PER: P.S.Shah, Vice Chairman)

Mr.R.K.Shetty produced before us the record regarding
the selection of the candidates. We are satisfied that as
far as the applicant No. 1 is concerned, he was interviewed
and also passed in the examination. However, we find that
he was rightly not selected for empanelment in view of the
lower percentage of marks he obtained.

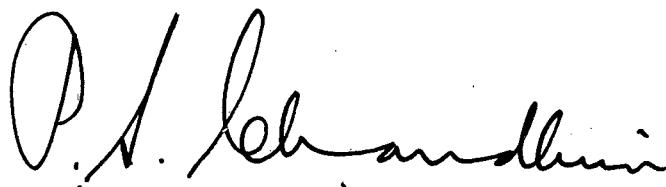
2. We are also satisfied that as far as the applicant No. 3 is concerned, he was interviewed, but failed. Hence, he was rightly not selected.

3. As far as applicant No. 2, A.M.Datranga, is concerned, it prima facie appears from the list produced by Mr. Shetty before us that his name does not figure in the list. However, there is the name of one A.V.Datranga at Sr.No. 61. Assuming that there is some mistake in the name of the applicant No. 2 in the list, still we find that the candidate at Sr.No. 61 has failed. Under the circumstances he could not have been selected.

4. Taking any view of the matter, therefore, there is no case for any of the applicants.

5. Mr. Shetty states that the department has intimated the Employment Exchange under letter No. GE Ahmednagar, letter No. 1355/NB/677/E1, dated 7.11.1987 a list of the candidates who were not selected and asked the Employment Exchange to keep their name in their live register in view of their non-selection.

6. In the result, we find no merit in the petition.
Petition rejected, with no order as to costs.


(P.S. Chaudhuri)
Member (A)

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pss
(P.S. Shah)
Vice Chairman